

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

04.08.2009

OA No. 237/2006

Mr. P.N. Jatti, Counsel for applicant.  
Mr. Anupam Agarwal, Counsel for respondents.

Heard learned counsel for the parties.

After hearing learned counsel for the parties, learned counsel for the applicant submits that applicant has been promoted subsequently. As such, he does not want to press this OA and wants to withdraw the same with liberty reserved to him to file substantive OA, if any. The applicant is permitted to do so.

The OA is disposed of accordingly as having been withdrawn.

(B.L. KHATRI)  
MEMBER (A)

(M.L. CHAUHAN)  
MEMBER (J)

AHQ

copy given vide  
N/6-643 & 644  
5/8/09